

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA Nos. 752 & 753 of 2019 IN**  
**DFR No. 1942 of 2019**

**Dated: 4<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**IL&FS Tamil Nadu Power Company Ltd.**

**.... Appellant(s)**

**Versus**

**Power Grid Corporation of India Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Nishant Kumar  
Mr. Lakshjit Singh

Counsel for the Respondent(s) : Ms. Suparna Srivastava  
Mr. Sanjna Dua for R-1

Mr. Hemant Sahai  
Ms. Molhsree Bhatnagar  
Ms. Himangini for M.B. Power

**ORDER**

**IA NO. 753 OF 2019**

*(Application for condonation of delay in filing the appeal)*

In this application, the Applicant/Appellant has prayed that 03 days' delay in filing the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in filing the appeal is condoned. The application is disposed of.

**IA No. 752 of 2019 IN DFR No. 1942 of 2019**

Objections by respondents for leave to file appeal as well as stay application, if any, shall be filed within four weeks' time i.e. on or before 02.08.2019 with advance copy to other side and thereafter rejoinder, if any, shall be filed within two weeks' time i.e. on or before 19.08.2019 with advance copy to other side.

List the matter on **20.08.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

mk/kt

**(Justice Manjula Chellur)**  
**Chairperson**